

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated:04.05.2020

NOTIFICATION

SUB:- Lockdown in the State of Andhra Pradesh due to out-break and spread of COVID-19 – Continuation of suspension of Judicial and Administrative work in the High Court and Offices under the Administrative control of the High Court (A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee) and Subordinate Courts (including Labour Courts/Tribunals under the control of High Court) in the State of Andhra Pradesh till 17.05.2020 – Regarding.

REF:-1. High Court's Notification dated 24.03.2020 vide ROC No.192/SO/2020.
2. High Court's Notification dated 26.03.2020 vide ROC No.192/SO/2020.
3. High Court's Notification dated 15.04.2020 vide ROC No.192/SO/2020.
4. High Court's Notification dated 21.04.2020 vide ROC No.192/SO/2020.

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The High Court, after taking into consideration the letter of Home Secretary, Government of India in DO.40-10/2020-DM-1(A), dated 03.05.2020 addressed to Chief Secretaries of all States, Order No.40-3/2020-DM-1(A), dated 01.05.2020 of Ministry of Home Affairs, Government of India and G.O.Rt.No.262, HM & FW (B2) Dept., dated 03.05.2020 issued by the Government of Andhra Pradesh, has decided to extend the suspension of Judicial and Administrative work in the High Court, Offices under the Administrative control of the High Court (A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee) and Subordinate Courts (including Labour Courts/Tribunals under the control of High Court) in the State of Andhra Pradesh till 17.05.2020 and to continue the same practice of hearing and disposal of cases in High Court and Subordinate Courts vide Notification dated 21.04.2020.


I/c. REGISTRAR GENERAL

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Registrar, Railway Claims Tribunal, Secunderabad.
- 22) The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court, Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor for the State of Andhra Pradesh, High Court of A.P., Amaravati.
- 29) The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi } With a request for making
Andhra Jyothi, Vaartha, The Hindu & Indian Express. } necessary announcement
- 39) The Deputy Director, Information & Public Relation Department, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.